

(b) what is the extent of apprehensions that hackers on ground may use it as a missile or hijackers on board taking directions from their handlers, etc.; and

(c) what is the position in other countries?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) The proposal for providing on-board Wi-Fi services involves amendment of provisions of Indian Telegraph Act, 1885 and Indian Telegraph Rules made there under. The Department of Telecommunications has already moved a proposal for providing in-flight connectivity for voice, data and video services for consideration of the Committee of Secretaries.

(b) As of now, Wi-Fi In-flight Entertainment System (Transmitting-Portable Electronic Device) is an independent system and is not connected to aircraft control systems making it safe for aircraft operations.

(c) In-flight Wi-Fi services are allowed in many countries such as the USA.

Safety violation by flight crew

662. SHRIMATI RENUKA CHOWDHURY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there has been an increase in the incidents of safety violation by flight crew in the recent past;

(b) if so, the number of cases of safety violations including crew being drunk, reported during last three years along with the reasons therefor; and

(c) the corrective steps taken by the Directorate General of Civil Aviation (DGCA) to curb the menace?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) During the last three years and the current year, a total of 409 safety violations by flight crew of Scheduled Operators, Non-Operators and General Aviation have been reported to DGCA. The details of safety violations for the last three years and the current year is given in the Statement (*See below*).

(c) The corrective steps taken by DGCA are as follows:

(i) DGCA issues guidance to the industry and personnel from time to time regarding safety violation and consequences with the available data.

(ii) DGCA has a structured procedure for issuance of Civil Aviation Requirements to ensure that instructions issued are unambiguous.

(iii) Ambiguity in the Pilot Proficiency Requirements has been corrected.

- (iv) DGCA carries out Surveillance/Audit as per Annual Surveillance Program. Deficiencies observed are followed with concerned operator for appropriate corrective action.

Statement

*Details of safety violations by Flight Crew of Scheduled Operators,
Non-Scheduled Operators and General Aviation*

Year	Violations related to Breathalyzer testing	Operating flight beyond validity of Pilot Proficiency Check	Allowing unauthorized entry into cockpit	Violation of cockpit/ cabin discipline	FDTL Violations	Total
1	2	3	4	5	6	7
2013	41	02	03	Nil	Nil	46
2014	51	68	03	01	Nil	123
2015	56	Nil	Nil	Nil	20	76
2016 (upto 31.10.16)	55	3	Nil	03	103	164
TOTAL	203	73	06	04	123	409

Upgradation of metropolitan and non-metropolitan airports

663. SHRI PARIMAL NATHWANI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of metropolitan and non-metropolitan airports in the country which are functional;

(b) whether Government proposes to modernise all metropolitan and non-metropolitan airports under the Public Private Partnership mode, if so, the details thereof;

(c) whether Government has received requests from various States for modernizing/upgrading airports and helipads, if so, the details thereof; and

(d) the other steps being taken by Government to upgrade various airports?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRIT JAYANT SINHA): (a) Airports Authority of India (AAI) is owing and managing 125 Airports and Civil Enclaves in the country. Out of this 94 airports/civil enclaves are operational, the list of which is given in the Statement-I.

(b) No, Sir.